

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 919**  
ANSWERED ON 02.12.2021

**SOLAR PARKS**

919. SHRI KESINENI SRINIVAS

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the Government has proposed for setting up of solar parks in the State of Andhra Pradesh;
- (b) if so, the number and cumulative capacity of the sanctioned solar parks in Andhra Pradesh and their operational status;
- (c) whether the Government is aware of the fact that out of the 12000 off-grid solar street lamps sanctioned, only 2000 solar street lamps have been installed in Andhra Pradesh;
- (d) if so, the reason therefor and if not, the action plan to achieve the targets at the earliest;
- (e) whether the Government is aware of the fact that the solar energy potential is of 38 GW and installed capacity is of only 3.8 GW in the state of Andhra Pradesh;
- (f) if so, the details thereof along with the reasons for such a low adoption of solar energy generation in the state; and
- (g) the measures taken by the Government in this regard?

**ANSWER**

**THE MINISTER OF NEW & RENEWABLE ENERGY AND POWER**

**(SHRI R.K. SINGH)**

(a)&(b) The details of solar parks sanctioned in the State of Andhra Pradesh along with their capacity and status are given in **Annexure-I**.

(c)&(d) The Government of Andhra Pradesh has reported that it was allotted 12,000 nos. of Off-Grid Solar Street Lights under Off-grid and Decentralized Solar PV Application Programme Phase-III for the years 2019-20 & 2020-21. Out of the allotment, 1968 nos. of street lights were installed. The reason for short fall is that beneficiary organizations have not come forward to pay the beneficiary contribution for installation of Solar Street Lights.

(e)&(f) Yes, Sir. The potential of solar energy in the State of Andhra Pradesh is 38.44 GW against which solar power capacity of 4.29 GW has been installed as on 31.10.2021. The development of solar power projects in any State depends upon the initiative taken by the State including in land allocation and bidding conducted by state agencies for solar power purchase.

(g) The details of important measures taken for promotion of solar energy in the country, including in Andhra Pradesh are given in **Annexure- II**.

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**ANNEXURE-I REFERRED TO IN REPLY TO PART (a) & (b) OF LOK SABHA  
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**SOLAR PARKS SANCTIONED IN ANDHRA PRADESH**

<b>S. No.</b>	<b>Name</b>	<b>Location</b>	<b>Capacity of Park</b>	<b>Capacity commissioned as on 31.10.2021.</b>
1.	Ananthapuramu Ultra Mega Solar Park-I	N.P. Kunta Ananthapuramu District	1000MW	1000MW
		Galiveedu, YSR Kadapa District	500 MW	400 MW
2.	Kurnool Utra Mega Solar Park	Gani & Sakunala, Kurnool District	1000 MW	1000MW
3.	Ananthapuramu Ultra Mega Solar Park-II	Talaricheruvu, Ananthapuramu District	500 MW	400 MW
4.	Kadapa Ultra Mega Solar Park	Mylavarm, YSR Kadapa District	1000MW	250 MW
	<b>Total</b>		<b>4000MW</b>	<b>3050 MW</b>

**ANNEXURE-II REFERRED TO IN REPLY TO PART (G) OF LOK SABHA  
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**Important steps taken for increasing Solar energy generation in the country:**

- Declaration of trajectory for Renewable Purchase Obligation (RPO) up to the year 2022;
- Permitting Foreign Direct Investment (FDI) up to 100 percent under the automatic route;
- Waiver of Inter State Transmission System (ISTS) charges for inter-state sale of solar and wind power for projects to be commissioned by 30th June 2025;
- Setting up of solar parks to provide land and transmission to RE developers on a plug and play basis,
- Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), Solar Rooftop Phase II, 12000 MW CPSU Scheme Phase II, etc,
- Laying new transmission lines and creating new sub-station capacity for evacuation of renewable power under Green Energy Corridor Scheme.
- Notification of standards for deployment of solar photovoltaic system/devices;
- Setting up of Project Development Cell for attracting and facilitating investments;
- Standard Bidding Guidelines for tariff based competitive bidding for procurement of power from Grid Connected Solar PV and Wind Projects;
- Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators; and
- Launch of Green Term Ahead Market (GTAM) to facilitate sale/purchase of Renewable Energy including Solar power through exchanges.